

(c) Does not arise.

national policies and priorities.

(d) Constraint of resources.

(c) The project should aim at removing critical bottlenecks in power generation, transmission and distribution;

Sanction of Loans to Electricity Boards

2775. SHRI SUSHIL CHANDRA VERMA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state the details of the conditions laid down by the Power Finance Corporation for sanctioning loans to the State Electricity Boards and the reasons therefor?

(d) The project should aim at securing a balanced growth of power in all regions.

(iii) Investment should be economically and financially justified, with all the clearances.

(iv) SEB cannot substitute PFC's funds for earmarked allocations by the Planning Commission.

(v) Formulation and implementation of Operational and Financial Action Plan.

(vi) Repayment guarantee with an undertaking from the State Government in regard to earning 3% return by the SEB as per the Electricity (Supply) Act, 1948, payment of subsidy, priority over recovery of State Government loans from the SEB until the PFC loan due is fully paid.

(vii) Interest and service charges at the rate of 12.5 per cent per annum.

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): The following main conditions have been laid down by the Power Finance Corporation for sanction of loans to the State Electricity Boards, keeping in view, the need for ensuring timely implementation of the projects financed, efficient operation on completion, improving the financial/operational efficiency and debt servicing capability of the SEBs:

(i) The project should conform to national priorities and should have been cleared by CEA (in the case of projects of less than Rs. 5 crores by the Board of the SEB) and approved by the Planning Commission.

(ii) The project should be technically sound and satisfy one of the following:

(a) The project should aim at securing satisfactory power supply in terms of availability, reliability and quality;

(b) The project should aim at an integrated and efficient power system in accordance with the

Jhuggi dwellings on Railway land in Delhi

2776. SHRI KALKA DAS:
SHRI RAMCHANDRA VEER-
APPA:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of jhuggi-jhonpri dwellings on railway land in Kishan Ganj, Sarai

Rohilla, Dayabasti and D.C.M. railway colonies and nearby places;

(b) the number of families living in those jhuggi-jhonpri colonies and the locations of such colonies;

(c) whether minimum civic amenities like electricity, water, sewerage are provided to the people living in these jhuggi jhonpries;

(d) if no such facilities are provided as yet, the scheme in this regard;

(e) whether any directives are to be issued to slum department of DDA for providing minimum civic amenities to these people; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) The number of jhuggi-jhonpries are:-

Kishanganj	— 549 Nos.
Sarai Rohilla including DCM colony.	— 154 Nos.
Dayabasti	— 908 Nos.
Between Sarai Rohilla and Patel Nagar.	— 70 Nos.

(b) The number of families living in these jhuggies are approximately 1700.

Locations of the colonies are:-

Kishanganj	— Railway Colony Near Old Rohak Road.
Dayabasti	— Near RPF Complex Near Railway Colony Punjabi Bagh
Sarai Rohilla	— Near Station Colony DCM Colony/Loco

Between Sarai Rohilla and Patel Nagar — In the vicinity of level crossing No. 4C & Jakhira Road Over Bridge.

(c) to (f). The subject of provision of civic amenities in these slums concerns the Delhi Administration and the Delhi Development Authority (Slum Wing).

[English]

Development of DVC Command Area

2777. SHRI HARADHAN ROY: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether there is any proposal to develop the Damodar Valley Corporation command area; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). The Damodar Valley Corporation have submitted to the Government of India, Ministry of Environment and Forests, a Model Watershed Development Project for Damodar Valley, expected to cost approximately Rs. 20 crores, over a period of five years.

[Translation]

Tenughat Thermal Power Project, Bihar

2778. SHRI LALIT ORAON: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether there is any proposal to set up three additional units of 210 megawatt capacity in Phase-II of the Tenughat Thermal Power Project;

(b) if so, the details thereof, especially